

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 95/TL/2018**

**Coram:**

**Shri P.K.Pujari, Chairperson**

**Shri A.K.Singhal, Member**

**Shri A.S.Bakshi, Member**

**Dr. M.K.Iyer, Member**

**Date of Order: 19<sup>th</sup> of June 2018**

**In the matter of**

Application under Section 14 read with Section 15(1) of the Electricity Act, 2003  
for grant of Transmission Licence to Goa-Tamnar Transmission Project Limited.

**And**

**In the matter of**

Goa Tamnar Transmission Project Limited  
F-1, The Mira Corporate Suites 1 & 2 Ishwar Nagar,  
Okhla Crossing, Mathura Road,  
New Delhi-110 065

..... **Petitioner**

**Vs**

1. Maharashtra State Electricity Distribution Company Ltd. & Ors.  
Hongkong Bank Building, M.G. Road, Fort,  
Mumbai-400001
2. Gujarat Urja Vikas Nigam Ltd.  
Race Course,  
Baroda-390007
3. M.P. Power Management Company Ltd.  
Shakti Bhawan, Jabalpur, (MP)-482008
4. Chhattisgarh State Power Distribution Company Ltd.  
Vidyut Sewa Bhawan, Daganiya,  
Raipur-492013
5. Goa Electricity Department,  
Vidyut Bhawan, 3<sup>rd</sup> Floor,  
Panaji, Goa-403001
6. DNH Power Distribution Corporation Ltd.  
Vidyut Bhawan, Near 66 kV Amla S/S,  
Besides Secretariat,

Silvasa, Dadar Nagar Haveli-396230

7. Electricity Department, Daman & Diu,  
Vidyut Bhawan, Kanchigam, Ringanwada,  
Vapi, Daman-396215

.....Respondents

**The following were present:**

Shri TAN Reddy, GTTPL  
Shri Pulkit Sharma, GTTPL  
Ms.Anisha Chopra, GTTPL  
Shri N.C.Gupta, PFCCL  
Shri Sanjay Nayak, PFCCL

**ORDER**

The Petitioner, Goa-Tamnar Transmission Project Limited, has filed the present petition for grant of transmission licence under Section 14 read with Section 15 (1) of the Electricity Act, 2003 (hereinafter referred to as "the Act") to establish Transmission System for "Additional 400 kV feed to Goa and Additional System for power evacuation from generation projects pooled at Raigarh (Tamnar) Pool" (hereinafter referred to as "Transmission System") on Build, Own, Operate and Maintain (BOOM) basis comprising the following elements:

<b>a) Additional 400 kV feed to Goa</b>			
<b>S.No.</b>	<b>Name of the Transmission Element</b>	<b>Completion Target</b>	<b>Conductor per phase</b>
1.	LILO of one ckt. of Narendra (existing)-Narendra (New) 400 kV D/c quad line at Xeldem	44 months	Quad Moose ACSR The transmission lines shall have to be designed for a maximum operating conductor temperature of 85 deg C for ACSR.
2	Xeldem-Mapusa 400 kV D/c (quad) line	38 months	Quad Moose ACSR The transmission lines shall have to be designed for a maximum operating conductor temperature of 85 deg C for ACSR.
3.	Establishment of 2X500 MVA, 400/220 kV substation at		

	<p>Xeldem</p> <p><u>400 kV</u></p> <ul style="list-style-type: none"> <li>• ICTs: 2X500 MVA, 400/220 kV</li> <li>• ICT bays: 2 nos.</li> <li>• Line bays: 4 nos. [2 nos. for Xeldem – Mapusa 400 kV D/c (quad) line &amp; 2 nos. for LILO of one ckt of Narendra (existing)-Narendra (New) 400 kV D/c quad line at Xeldem]</li> <li>• Bus Reactor: 1X125 MVAR</li> <li>• Bus Reactor Bay: 1 no.</li> <li>• Space for 2X500 MVA, 400/220 kV ICTs (future)</li> <li>• Space for ICT bays (future): 2 nos.</li> <li>• Space for Line bays along with Line reactors (future): 4 nos.</li> <li>• 1X63 MVAR switchable line reactor along with 500 Ohms NGR and its auxiliaries [for Narendra (existing)-Xeldem 400 kV line formed after LILO of one ckt of Narendra (existing) –Narendra (New) 400 kV D/c quad line at Xeldem]</li> <li>• 1X80 MVAR switchable line reactor along with 500 Ohms NGR and its auxiliaries [for Narendra (New) –Xeldem 400 kV (quad) line formed after LILO of one ckt of Narendra (existing)-Narendra (New) 400 kV D/c quad line at Xeldem]</li> </ul> <p><u>220 kV</u></p> <ul style="list-style-type: none"> <li>• Inter-connection with Xeldem (existing) substation through 220 kV D/c line with HTLS conductor (ampacity</li> </ul>		
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	<p>equivalent to twin moose conductor)</p> <ul style="list-style-type: none"> <li>• ICT bays: 2 nos.</li> <li>• Line bays: 6 nos. (2 nos. for New Xeldem (400 kV)-Xeldem (GED) 220 kV D/c line, 2 nos. for New Xeldem (400 kV)-Verna (GED) 220 kV D/c line and 2 nos. for LILO of 2<sup>nd</sup> Circuit of Ambewadi-Ponda 220 kV D/C line at New Xeldem (400 kV)</li> <li>• Space for ICT bays (future): 2 nos.</li> <li>• Space for Line bays (future): 6 nos.</li> </ul>		
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**Note:**

1. Narendra (existing)-Narendra (New) 400 kV D/c (quad) line : 178 KM is without Line Reactor at both ends. After LILO of this line at Xeldem S/s (considering LILO length as 120 KM), the length of modified sections i.e. Narendra (existing)-Xeldem 400 kV (quad) line: 120 KM (approx.) and Narendra (New)-Xeldem 400 kV (quad) line: 298 KM (approx.) Accordingly, POWERGRID to provide 1X80 MVAR, 420 kV fixed line reactor along with 500 Ohm NGR and its auxiliaries at its Narendra (New) S/s [for Narendra (new)-Xeldem 400 kV (quad) line].
2. POWERGRID to provide 2 nos. of 400 kV line bays at its Mapusa s/s for Xeldem Mapusa 400 kV D/c (quad) line.
3. GED to provide 2 nos. of 220 kV line bays of adequate rating required for the interconnection at Xeldem existing sub-station.

<b>b) Additional System for Power Evacuation from Generation Projects pooled at Raigarh (Tamnar) Pool</b>			
<b>S.No.</b>	<b>Name of the Transmission Element</b>	<b>Completion Target</b>	<b>Conductor per phase</b>
1.	Dharamjaygarh Pool Section B-Raigarh (Tamnar) Pool 765 kV D/c line	40 months	Hexa Zebra ACSR The transmission lines shall have to be designed for a maximum operating conductor temperature of 85 deg C for ACSR.

Note: POWERGRID to provide 2 nos of 765 kV line bays at Dharamjaygarh Pool Section B and Raigarh (Tamnar) Pool

2. The Petitioner has made the following prayers:

“(a) Grant transmission licence to Goa-Tanmar Transmission Project Limited with respect to the transmission system described at para 1 of this application;

(b) Give due consideration to the contents of this application; and

(d) Pass such other order(s), as this Commission may deem fit and proper in the facts and circumstances of this case may be deemed fit and proper in the facts and circumstances of the case.”

3. The Petitioner has submitted that in accordance with "Guidelines for encouraging competition in development of Transmission Projects and competitive bidding for Transmission Service" and "Tariff based competitive bidding guidelines for Transmission Service" (hereinafter referred to as “the Guidelines”) issued by Government of India, Ministry of Power under Section 63 of the Act, PFC Consulting Limited (hereinafter referred to as PFCCL) was notified by Government of India, Ministry of Power vide Notification No. 15/3/2016 dated 28.10.2016 as the Bid Process Coordinator (hereinafter referred to as "BPC") for the purpose of selection of bidder as Transmission Service Provider (hereinafter referred to as “TSP”) to establish the transmission system for “Additional 400 kV feed to Goa and Additional System for power evacuation from generation projects pooled at Raigarh (Tamnar) Pool” through tariff based competitive bidding process.

4. PFCCL in its capacity as the BPC initiated the bid process on 21.12.2016 and completed the process on 14.3.2018 in accordance with the Guidelines. M/s Sterlite Grid 5 Limited was selected as the successful bidder having quoted the lowest levelized transmission charges of Rs. 1647.75 million/annum in order to

establish the Transmission System for “Additional 400 kV feed to Goa and Additional System for power evacuation from generation projects pooled at Raigarh (Tamnar) Pool” and provide transmission service to the following identified long-term transmission customers (LTTCs) of the project:

<b>SI No.</b>	<b>Name of the Long Term Transmission Customer</b>
1.	Maharashtra State Electricity Distribution Company Ltd.
2.	Gujarat Urja Vikas Nigam Ltd.
3.	M.P. Power Management Company Ltd.
4.	Chhattisgarh State Power Distribution Company Ltd.
5.	Goa Electricity Department
6.	DNH Power Distribution Corporation Ltd.
7.	Electricity Department, Daman & Diu

5. The Petitioner has submitted that five bidders submitted their offers at RfP stage. The RfP (Financial) Bids Initial Price Offer (IPO) of the five bidders was opened online at MSTC portal by Bid Evaluation Committee (BEC) on 11.10.2017 and lowest IPO discovered (Best Deal) at MSTC portal was Rs. 1834.05 million per annum. Based on the recommendation of the BEC, out of five bidders, four bidders were qualified to participate in the electronic reverse auction stage and submitted their final offer. During the process of e-reverse bidding, PGCIL vide its email dated 12.10.2017 sought certain clarifications regarding MSTC server. After clarification, BEC in its meetings dated 27.11.2017 and 30.11.2017 decided to proceed with the evaluation of financial bids. As per the Bid Evaluation Report dated 27.11.2017 and 30.11.2017, M/s Sterlite Grid 5 Limited emerged as the successful bidder with the lowest levelized transmission charges of Rs. 1647.75 million per annum.

6. Consequent to its selection as the lowest bidder, Letter of Intent (LoI) was issued to M/s Sterlite Grid 5 Limited by the BPC on 30.11.2017 which was

accepted by it. Under the terms of Request for Proposal (RfP) and the Letter of Intent, the successful bidder is obligated to accomplish the following tasks:

- (a) Provide contract performance guarantee in favour of Long Term Transmission Customers (LTTCs);
- (b) Execute Share Purchase Agreement;
- (c) Acquire, for the Acquisition Price, 100% share equity share holding of Goa-Tamnar Transmission Project Limited from PFCCL along with all its related assets and liabilities;
- (d) To execute RfP project document including Transmission Service Agreement (TSA) with LTTCs;
- (e) Make an application to the Central Commission for adoption of transmission charges, as required under Section 63 of the Electricity Act, 2003;
- (f) To apply to the Central Commission for grant of transmission licence.

7. The Petitioner has submitted that M/s Sterlite Grid 5 Limited has acquired one hundred percent equity holding in Goa-Tamnar Transmission Project Limited on 14.3.2018. The Petitioner has further submitted that the TSA executed between the TSP and the LTTCs who are the beneficiaries of the transmission project has become effective on the date of acquisition of the Petitioner by Sterlite Grid 5 Limited.

8. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word "person" has been defined in Section 2(49) of the Act to

include any company or body corporate or association or body of individuals whether incorporated or not or artificial juridical person. The petitioner has been incorporated under the Companies Act, 1956. The main object of the Petitioner company is as under:

*“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigations, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, substation, load dispatch stations and communication facilities and appurtenant works, coordination of integration operation of regional and national grid system, execution of turn-key jobs for other utilities/organizations, wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”.*

9. Section 15 (1) of the Act provides that every application under Section 14 shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed. The Central Commission has specified the Central Electricity Regulatory Commission (Procedure, Terms and Conditions of Transmission License and other related matters) Regulations, 2009 (hereinafter referred to as “Transmission Licence Regulations”). Regulation 3 of the Transmission Licence Regulations provides that the Empowered Committee shall identify the projects included in the transmission plan to be developed under the guidelines for competitive bidding. Regulation 4 of Transmission License Regulations provides that in case of projects identified by the Empowered Committee for development under the guidelines for competitive bidding, selection of the project developer shall be made in accordance with the procedure laid down in the guidelines. The transmission project under consideration has been identified by the Empowered Committee. The Government of India, Ministry of Power, Central Electricity Authority vide its letter No. CEA/26/3/PSPA-I/2017/491-492 dated 14/15.6.2017



had issued prior approval to the project under Section 68 of the Act. The selection of the project developer, Goa-Tamnar Transmission Project Limited, has been made in accordance with the guidelines for competitive bidding.

10. Regulation 7 of the Transmission Licence Regulations provides for the procedure for grant of transmission licence as under:

“(1) The application for grant of transmission licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fees as may be prescribed by the Central Government from time to time.

(2) In case of the person selected for implementation of the project in accordance with the guidelines for competitive bidding, the application shall also contain such additional information, as may be required under these guidelines.

(3) The application shall be supported by affidavit of the person acquainted with the facts stated therein.

(4) Before making an application, the applicant shall serve a copy of the application on each of the long-term customers of the project and shall submit evidence to that effect along with the application and shall also post the complete application along with annexures and enclosures on its website, the particulars of which shall be given in the application.

(5) The application shall be kept on the website till such time the licence is issued or the application is rejected by the Commission.

(6) Immediately on making the application, the applicant shall forward a copy of the application to the Central Transmission Utility.

(7) The applicant shall, within 7 days after making the application, publish a notice of its application in Form-II attached to these regulations, in at least two daily newspapers, one in English language and one in vernacular language, having circulation in each State or Union Territory where an element of the project or a long-term customer is situated, in the same language as of the daily newspaper in which the notice of the application is published.

(8) As far as possible, within 7 days of receipt of the application the Secretariat of the Commission shall convey defects, if any, if noticed on preliminary scrutiny of the application for rectification and the defects conveyed shall be rectified by the applicant in such time as may be indicated in the letter conveying the defects.

(9) In the notice published in the newspapers under clause (7) it shall be indicated that the suggestions and objections, if any, on the application, may be filed before the Secretary, Central Electricity Regulatory Commission, Third Floor, Chanderlok Building, Janpath, New Delhi-110001 (or the address where the office of the Commission is situated) with a copy to the applicant, by any person, including the long-term customers, within 30 days of publication of the notice.

(10) The applicant shall within 15 days from the date of publication of the notice as aforesaid submit to the Commission on affidavit the details of the notice published, indicating the newspapers in which the notice has been published and the date and place of their publication and shall also file before the Commission the relevant copies of the newspapers, in original, in which the notice has been published.

(11) The Central Transmission Utility shall send its recommendations, if any, to the Commission on the proposal made in the application within a period of thirty days from the date of receipt of application by it:

Provided that copy of the recommendations, if any, made by the Central Transmission Utility shall always be forwarded to the applicant; Provided further that these recommendations of the Central Transmission Utility shall not be binding on the Commission.

(12) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by the Central Transmission Utility and the suggestions and objections, if any, received in response to the public notice published by him, within 45 days of serving copy of the application on the Central Transmission Utility or the person who has filed the suggestions and objections on the proposal made in the application, as the case may be.

(13) The Commission after considering the suggestions and objections received in response to the public notice published by the applicant and the recommendations, if any, of the Central Transmission Utility may, propose to grant transmission licence or for reasons to be recorded in writing, reject the application.”

11. The Petitioner has approached the Commission by a separate application for adoption of transmission charges in respect of the transmission system which is presently under consideration of the Commission and order in that petition will be issued separately. The Petitioner has filed the present application for grant of transmission licence in accordance with the Transmission Licence Regulations. The petitioner has submitted proof of service of the copies of the application on the LTTC and Central Transmission Utility and proof of web posting of the complete application. The Petitioner has further undertaken to pay the applicable licence fee upon the grant of Transmission Licence in terms of Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012. The Petitioner has prayed for grant of transmission licence for Goa-Tamnar Transmission

Project Limited with respect to the transmission system as per details given in para 1 above.

12. The Petitioner has made the application as per Form-1 and paid the fee of Rs. one lakh as prescribed by the Central Government. On perusal of the application, it is noted that the Petitioner has served copy of the application on the Long Term Transmission Customer for the project. The levelised tariff charges quoted by the Petitioner which have been recommended by the Bid Evaluation Committee for acceptance, is Rs. 1647.75 million/annum. The Petitioner has also enclosed copies of the recommendations of the Bid Evaluation Committee and proof of making the evaluation report public by the BPC as per the Guidelines.

13. The Petitioner, vide its affidavit dated 27.4.2018, has placed on record the relevant copies of the newspapers published on 26.3.2018 in Business Standard (Bengaluru, Mumbai and Bhopal editions), Goa Doot (Goa edition), Swadesh (Raipur and Bilaspur editions) and Hosadigantha (Bangalore edition).

14. No reply has been filed by the respondents. No objection has been received from the general public in response to the public notice.

15. The petition was heard on 29.5.2018. The representative of the Petitioner submitted that the Petitioner has complied with all the requirements for grant of transmission licence and requested to grant transmission licence to the Petitioner.

16. The petitioner has served a copy of the application on the Central Transmission Utility (CTU) on 21.3.2018 as required under Section 15(3) of the Act and Regulation 7(6) of the Transmission Licence Regulations. CTU in its letter dated 6.6.2018 has recommended for grant of transmission licence to the Petitioner. Relevant portion of the said letter dated 6.6.2018 is extracted is as under:

“This has reference to application filed by Goa-Tamnar Transmission Project Limited with CERC for grant of Transmission Licence with a copy to CTU. The application has been filed for licence for “Additional 400 kV feed to Goa and Additional System for Power Evacuation from Generation Projects pooled at Raigarh (Tamnar) Pool”.

<b>S.No.</b>	<b>Scope of the Transmission Scheme</b>
<b>A. Additional 400 kV Feed to Goa</b>	
1.	LILO of one ckt. of Narendra (existing)-Narendra (New) 400 kV D/c quad line at Xeldem
2	Xeldem-Mapusa 400 kV D/c (quad) line
3.	Establishment of 2X500 MVA, 400/220 kV substation at Xeldem  <b><u>400 kV works at Xeldem S/s</u></b> <ul style="list-style-type: none"> <li>• ICTs: 2X500 MVA, 400/220 kV</li> <li>• ICT bays: 2 nos.</li> <li>• Line bays: 4 nos. [2 nos. for Xeldem – Mapusa 400 kV D/c (quad) line &amp; 2 nos. for LILO of one ckt of Narendra (existing)-Narendra (New) 400 kV D/c quad line at Xeldem]</li> <li>• Bus Reactor: 1X125 MVAR</li> <li>• Bus Reactor Bay: 1 no.</li> <li>• Space provision for future: <ul style="list-style-type: none"> <li>○ 2X500 MVA, 400/220 kV ICTs</li> <li>○ 2 nos. ICT bays.</li> <li>○ 4 nos. Line bays along with Line Reactors</li> </ul> </li> <li>• 1X63 MVAR switchable line reactor along with 500 Ohms NGR and its auxiliaries [for Narendra (existing)-Xeldem 400 kV line formed after LILO of one ckt of Narendra (existing) –Narendra (New) 400 kV D/c quad line at Xeldem]</li> <li>• 1X80 MVAR switchable line reactor along with 500 Ohms NGR and its auxiliaries [for Narendra (New) –Xeldem 400 kV (quad) line formed after LILO of one ckt of Narendra (existing)-Narendra (New) 400 kV D/c quad line at Xeldem]</li> </ul> <b><u>220 Kv works at Xeldem S/s</u></b> <ul style="list-style-type: none"> <li>• 220 kV inter-connection with Xeldem (existing) substation through 220 kV D/c line with HTLS conductor (ampacity</li> </ul>

	<p>equivalent to twin moose conductor)*</p> <ul style="list-style-type: none"> <li>• ICT bays: 2 nos.</li> <li>• Line bays: 6 nos. (2 nos. for New Xeldem (400 kV)-Xeldem (GED) 220 kV D/c line, 2 nos. for New Xeldem (400 kV)-Verna (GED) 220 kV D/c line and 2 nos. for LILO of 2<sup>nd</sup> Circuit of Ambewadi-Ponda 220 kV D/C line at New Xeldem (400 kV)</li> <li>• Space provision for future <ul style="list-style-type: none"> <li>○ 2 nos ICT bays .</li> <li>○ 6 nos Line bays</li> </ul> </li> </ul>
<b>B. Additional System for Power Evacuation from Generation Projects pooled at Raigarh (Tamnar) Pool</b>	
1.	Dharamjaygarh Pool Section B-Raigarh (Tamnar) Pool 765 kV D/C liine

Note:

- a. POWERGRID to provide 1X80 MVAR, 420 kV fixed line reactor along with 500 Ohm NGR and its auxiliaries at its Narendra (New) S/s [for Narendra (new)-Xeldem 400 kV (quad) line].
- b. POWERGRID to provide 2 nos. of 400 kV line bays at its Mapusa s/s for Xeldem Mapusa 400 kV D/c (quad) line.
- c. POWERGRID to provide 2 nos of 765 kV line bays at Dharamjaygarh Pool Section B and Raigarh (Tamnar) Pool.
- d.\*Interconnection of proposed New Xeldem 400/220 kV sub-station with existing Xeldem S/s through 220 k V HTLS D/c line with ampacity equivalent to twin moose conductor was finalized in meeting amongst CEA, PFCCL, CTU and GED held on 25.4.2017.
- e. The two nos. of 220 kV line bays required for the interconnection at Xeldem existing sub-station would be provided by GED.

The scheme was agreed in the 40<sup>th</sup> SCM of WR and 40<sup>th</sup> SCM of SR held on 1.6.2016 and 19.11.2016 respectively, 31<sup>st</sup> meeting of WRPC and 31<sup>st</sup> meeting of SRPC held on 31.3.2016 and 25.2.2017 respectively and 36<sup>th</sup> and 37<sup>th</sup> Empowered Committee meeting on Transmission held on 26.7.2016 and 20.9.2017 respectively.

As per the application, subsequent to certification by the Bid Evaluation Committee as successful bidder in the Tariff Based Competitive Bidding (TBCB) process, M/s Sterlite Grid 5 Ltd has acquired Goa-Tamnar Transmission Project Limited after execution of the Share Purchase Agreement (SPA) on 14.3.2018.

In line with Section 15 (4) of the Electricity Act, 2003 and details furnished by Goa-Tamnar Transmission Project Limited, POWERGRID as CTU recommends grant of transmission licence to Goa-Tamnar Transmission Project Limited for the scope as described above.”

17. We have considered the submissions of the Petitioner and perused documents on record. As per para 12.1 of the Guidelines as amended from time to time, finally selected bidder shall make an application for grant of transmission licence within ten days of selection. M/s Sterlite Grid 5 Limited has been selected on the basis of the tariff based competitive bidding as per the Guidelines issued by Government of India, Ministry of Power. Lol has been issued to M/s Sterlite Grid 5 Limited by the BPC on 30.11.2017. BPC vide letter dated 14.3.2018 extended the last date of completion of various activities up to 24.3.2018. Accordingly, the Petitioner filed the present petition on 21.3.2018. M/s Sterlite Grid 5 Limited has acquired 100% stake in the Goa-Tamnar Transmission Project Limited which has been transferred to the Petitioner on 12.3.2018 after execution of Share Purchase Agreement. Considering the material on record, we are *prima facie* of the view that the Petitioner satisfies the conditions for grant of inter-State transmission licence under Section 15 of the Act read with Transmission Licence Regulations for construction, operation and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to grant of transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by 2.7.2018.

18. In order to ensure that the project is implemented within the time schedule as provided in the TSA, the licensee should not approach the Commission for extension of time for execution of the project or for increase in the transmission charges over and above what is permissible under the provisions of the TSA.

Accordingly, the Petitioner is directed to file an affidavit by 28.6.2018 to the effect that the execution of the transmission project shall not be delayed due to time taken in obtaining statutory clearances required under the RfP and or adjudication of any claim of the petitioner arising under the TSA.

19. It is observed that as per Article 5.1.1 of the TSA, the TSP at its own cost and expense, shall be responsible for designing, constructing, erecting, completing and commissioning each element of the project by Scheduled COD in accordance with the various regulations of the Central Electricity Authority regarding Technical Standards and Grid Standards, Prudent Utility Practices and other applicable laws. Further Article 5.4 of the TSA provides that the TSP shall ensure that the project is designed, built and completed in a good workman like manner using sound engineering and construction practices and using only materials and equipment that are new and of international utility grade quality such that the useful life of the project will be till the expiry date. Further, the design, construction and testing of all equipment, facilities, components and systems of the project shall be in accordance with Indian Standards and Codes issued by Bureau of India Standards. Accordingly, the Petitioner is directed to submit the information by 28.6.2018 with regard to quality control mechanism available or to be put in place by to ensure the compliance of the requirements stipulated in Article 5.1.1 and Article 5.4 of the TSA.

20. The Petition shall be listed for hearing on 5.7.2018.

**Sd/-**  
**(Dr. M. K. Iyer)**  
**Member**

**sd/-**  
**(A.S. Bakshi)**  
**Member**

**sd/-**  
**(A.K. Singhal)**  
**Member**

**sd/-**  
**(P.K.Pujari)**  
**Chairperson**